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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 20th April, 2026*

+ W.P.(CRL) 1238/2026 & CRL.M.A. 11956/2026
DR. DEEPANJALI GUPTA & ANR.

.....Petitioner

Through: Mr. Akbar Kaleem and Mr. M. Arshyan, Advocates along with petitioners (through V.C.).

versus

STATE NCT OF DELHI & ANR.

.....Respondent

Through: Mr. Sanjay Lao, Standing Counsel for the State with SI Shubham. Mr. Rishabh Sahu, Mr. Rajendra Sahu and Mr. Mohd. Babar, Advocates alongwith respondent No.2 in person.

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+ W.P.(CRL) 1239/2026 & CRL.M.A. 11957/2026
SHAILENDER AGGARWAL

.....Petitioner

Through: Mr. Rishabh Sahu, Mr. Rajendra Sahu and Mr. Mohd. Babar, Advocates alongwith petitioner in person.

versus

STATE NCT OF DELHI & ANR.

.....Respondent

Through: Mr. Sanjay Lao, Standing Counsel for the State with SI Shubham. Mr. Akbar Kaleem and Mr. M. Arshyan, Advocates alongwith Respondent No.2 (through V.C.).



CORAM:
HON'BLE MR. JUSTICE MANOJ JAIN
J U D G M E N T (oral)

1. Both these abovesaid petitions, being connected, have been taken up together.
2. In W.P.(CRL) 1238/2026, both the petitioners i.e. Dr. Deepanjali Gupta and her husband Dr. Amit Agarwal seek quashing of FIR No. 0299/2019 dated 06.09.2019, registered at Police Station Kotwali, for commission of offences under Sections 341/323/324/506/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties. The abovesaid FIR was registered on the basis of complaint lodged by respondent No. 2-Ms. Namrata Aggarwal. As per the allegations, respondent No.2 was working as staff nurse in Bara Hindu Rao Hospital. There were existing disputes between her and accused persons for last several years and many cases had been filed. On the basis of information given by her daughter, she suspected that her daughter was being chased by the accused persons. When she reached near the school gate, both the accused caught hold of her, resulting in scuffle and assault.
3. In W.P.(CRL) 1239/2026, Mr. Shailender Aggarwal (husband of respondent No.2 in W.P.(CRL) 1238/2026) seeks quashing of FIR No. 0280/2016 dated 17.09.2016, registered at Police Station Subzi Mandi, for commission of offences under Sections 354/354A/506/323/452/509 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties. The abovesaid FIR was



registered at the instance of petitioner No. 1 in W.P.(CRL) 1238/2026. Accused-Mr. Shailender Aggarwal, a distant relative of respondent No.2 misbehaved with her and passed lewd comments and gestures and made forcible entry in her house and touched her inappropriately.

4. Both the sides are residing in the same locality and are also relatives.
5. It is submitted that the parties have entered into settlement and as per the terms of such settlement, which have been reduced in writing on 30.01.2026, they have settled all their disputes and, therefore, are no longer interested in pursuing with the respective FIRs.
6. There were nine matters between the parties and all such other matters were also got settled under the *aegis of Delhi Mediation Centre, Tis Hazari Courts, Delhi.*
7. The Court has gone through the allegations appearing in both the FIRs and the concerned complainant i.e. respondent No.2 in both the cases submit that they would have no objection if the respective FIRs are quashed.
8. In W.P. (CRL) 1238/2026, respondent No.2 is present in person along with her counsel. In W.P. (CRL) 1239/2026, respondent No.2 has joined the proceedings through *video-conferencing*. They both submit that they have voluntarily settled the matter and pray for quashing of FIRs.
9. I.O. is also present in Court and duly identifies both the complainants.
10. Charge-sheet has already been filed in both the matters.
11. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose. In any case, even the complainants in both the FIRs do not wish to press any charges against the petitioners.
12. Accordingly, exercising inherent powers vested in this Court under



Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the FIRs in question.

13. Consequently, to secure the ends of justice, FIR No. 0299/2019 dated 06.09.2019, registered at Police Station Kotwali, for commission of offences under Sections 341/323/324/506/34 IPC and FIR No. 0280/2016 dated 17.09.2016, registered at Police Station Subzi Mandi, for commission of offences under Sections 354/354A/506/323/452/509 IPC, along with all consequential proceedings arising therefrom, are, hereby, quashed subject to petitioners depositing total cost of Rs. 20,000/- in each case in the account of *Delhi High Court Legal Services Committee* within four weeks from today. Proof of deposit of cost, original Settlement Deed along with original affidavits of the parties be submitted before the learned Trial Court within further two weeks.

14. The petitions stand disposed of in aforesaid terms.

15. Pending applications also stand disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

APRIL 20, 2026/ss/sa